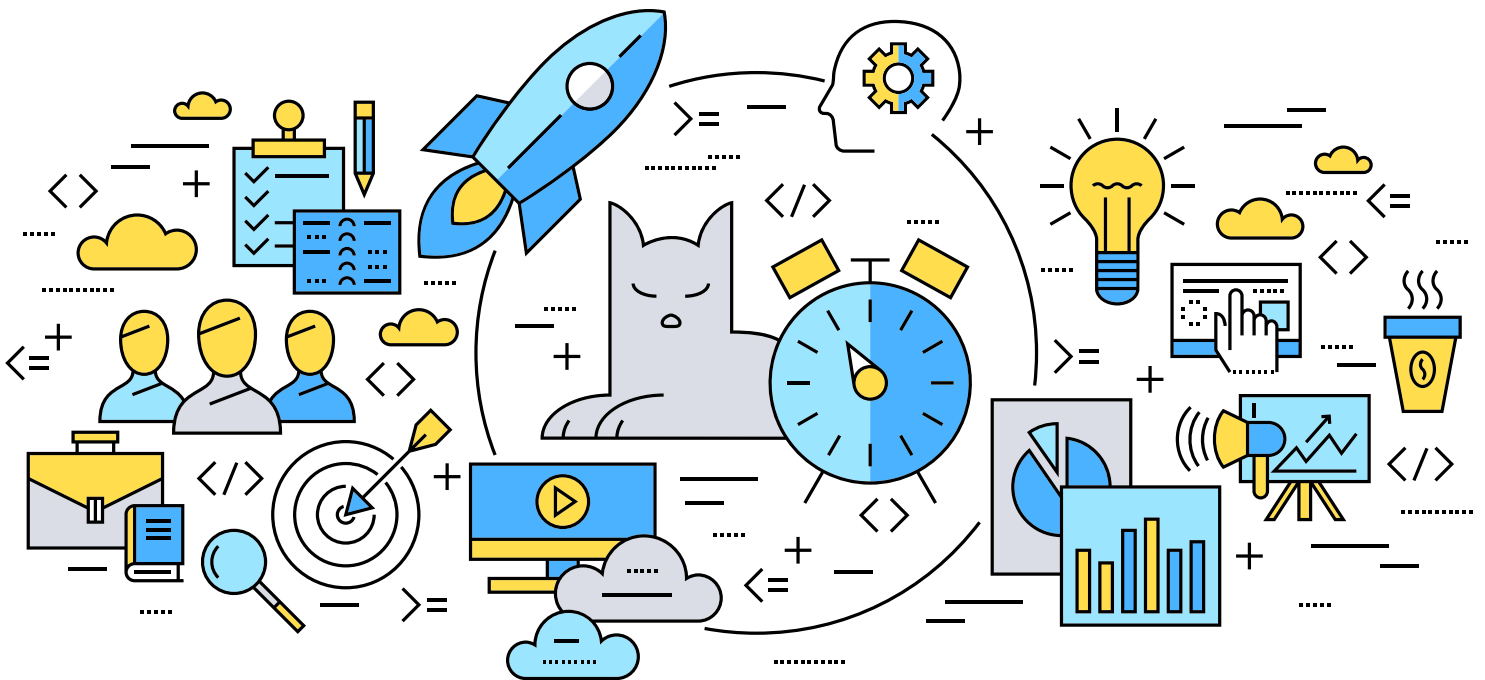




**NATIONAL LAW SCHOOL  
OF INDIA UNIVERSITY**  
BENGALURU

# **TWO DAY PROFESSIONAL CERTIFICATE COURSE ON FINANCING START-UPS : LEGAL AND REGULATORY COMPLIANCE**



**NOVEMBER 24 - 25, 2018**

**VENUE: INTERNATIONAL TRAINING CENTRE , NLSIU**

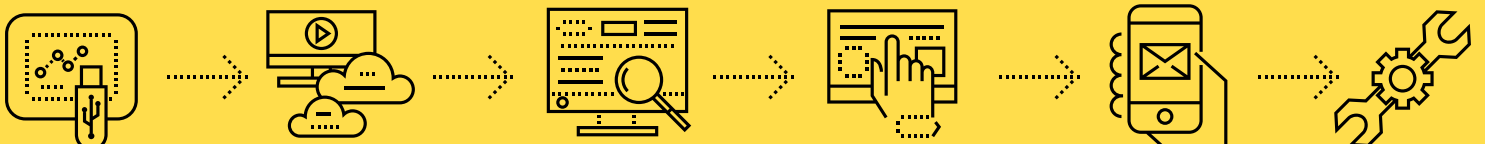
## **KNOWLEDGE PARTNERS**

**SHRI. RAVISHANKAR D. R.**

**SHRI. J. SUNDHARESAN**

**SHRI. ADITYA KAMATH**

**LEXNEXUS LAW FIRM**





## **I. ABOUT NATIONAL LAW SCHOOL OF INDIA UNIVERSITY, BENGALURU**

The National Law School of India University, India's premier law university, came into existence through the National Law School of India University Act, 1986. It signified the culmination of efforts by the Judiciary, the Bar Council of India, the Karnataka Bar Council, the Bangalore University and the Government of Karnataka to reform legal education and to establish a centre of excellence for legal education and research in India.

The Chief Justice of India is the Chancellor of the University. The Chairman, Bar Council of India, is the Chairman of the General Council. These connections lend a stature and prestige to the School to reform legal education in India. The Karnataka Act confers complete administrative and academic autonomy which facilitates innovation and experimentation. The Law School has undertaken research projects funded by the UGC, the Government of India, the Government of Karnataka, the Department of Women and Child Development, UN agencies, the World Bank, HIVOS etc.

The National Law School has exchange programmes with National University of Singapore, Osgoode Hall Law School, York University, Canada and Bucerius Law School, Germany. Active student exchange program has facilitated exchange of ideas and culture between law schools and the countries. Faculty members of this University have gone to the Universities of Wales, Warwick and Nottingham for academic and research purposes.

Improvement Programmes facilitated by the British Council, Chennai. A number of professors and judges from the U.S.A., Canada, U.K., Australia, Singapore, Hong Kong, China, South Africa, Malaysia and New Zealand have visited interacted and taught, at the Law School.

**KNOWLEDGE PARTNERS : SHRI. RAVISHANKAR D. R.**

**LEXNEXUS LAW FIRM**

**SHRI. J. SUNDHARESAN**



**SHRI. ADITYA KAMATH**





## **II. ABOUT THE CENTRE FOR ENVIRONMENTAL LAW EDUCATION, RESEARCH AND ADVOCACY (CEERA)**

Centre for Environmental Law Education, Research and Advocacy (CEERA), established in 1997 is a benefactor of the Ministry of Environment and Forest (MoEF), Government of Karnataka, the Bar and Bench in India, several Institutions and Universities in India and abroad. Building an environmental law database, effective networking among stakeholders, building environmental law community and policy research are CEERA's main objectives. To achieve the aforesaid, CEERA builds functional and professional linkages with government agencies, non-governmental organisations in India, South Asian Region and at International levels.

The Centre, established in the early 1990s, has consistently been associated with all educational institutions in the country for research purposes. One of the first to successfully be granted a World Bank project and thereafter for the Ministry of Environment Forest and Climate Change, CEERA has been entrusted with training of Forest Officers, Revenue Officers, Officers of the Central Pollution Control Board and of the Government of Karnataka. The Centre has been approached steadily for research and to conduct training programmes.

CEERA has made several publications in environmental law, and public policy along with Newsletters, March of Environmental Law, NLSIU's first e-Journal- Journal on Environmental Law, Policy and Development. It manages two websites viz., [www.nlsenlaw.org](http://www.nlsenlaw.org), wherein law and policy on Environment is regularly updated, and [www.Nlsabs.com](http://www.Nlsabs.com), a dedicated portal wherein the law and policy on Access to Benefit Sharing is updated periodically.

The Centre coordinator, Prof. (Dr.) Sairam Bhat, has been able to develop and delve into specific areas such as Energy Laws, Contract Law and Management, Real Estate Law, Sports Law, Medical Law, Arbitration Law, Surrogacy Law, Privacy Laws, Laws relating to Start-ups etc. CEERA has also organized in association with the Institute of Continuing Legal Education, a UGC recognized, One Week Law Teacher's Refresher Course for the past few years.

**KNOWLEDGE PARTNERS : SHRI. RAVISHANKAR D. R.**

**LEXNEXUS LAW FIRM**

**SHRI. J. SUNDHARESAN**



**SHRI. ADITYA KAMATH**



### III. ABOUT THE COURSE

Creativity and innovation has occupied great portions of business environment of today. The quest and search for great ideas have paved way for innovations to dominate the entrepreneurship. Every new business idea and interest in recent times is being encouraged by Government. Thereby, DIPP took proactive step to exhaustively define start-ups. The Department took due care to differentiate start-ups from other forms of business.

With World Bank releasing Ease of Doing Business Report every year, Governments focus more on relatively increasing the business environment through laws, flexible structure and process. With robust business participation in India, legal compliance and procedures have gone a sea-change with a view to make India, an investment friendly nation and destination.

Entrepreneurial minds face a tough task in selecting the suitable business model that they would choose ranging from sole-proprietorship, partnership, to incorporation of a company or a limited liability partnership. Each business model comes with an adage of privileges and regulatory requirements, different tax implications, and finance requirements.

Finance is one of the essential ingredients for a start-up to succeed in the economy. It has been estimated that numerous start-ups does not succeed in their venture due to lack of finance and requisite financial knowledge. Though Companies Act, 2013 along with different SEBI Regulations have introduced private equity, venture capital, angel investments and other modes, reports have revealed that it has not been utilised to the full of its capacity.

The constant search of early stage company has been from the 3Fs, friends, family and financiers. Also, the young entrepreneurs find it difficult to understand the rounds of funding especially with respect to early stage funding. Start-ups lag behind in financing due to improper tools and techniques that are used to secure funding for the new undertaken venture. Thereby, insights on new and comprehensive funding and understanding the funding strategies become prerequisite for any new venture to be successful.

Historically, every business requires Capital, Labour and Land. With over three lakh companies, of which about 3,000 Companies less than 5 years old from the Bengaluru Region alone were categorised as Struck Off by the Ministry of Corporate Affairs in November 2017, the entrepreneurs were left to a state of shock with frozen bank accounts and inactive status of operation for a period of three months until a breather in the form of the Condonation of Delay Scheme, 2018 was launched.

The lessons learnt have been that no amount of performance can be a substitute for compliance with the law. Law mandates compliance, and companies should function in a manner that is compliant with such mandate, and not otherwise.

Investors agree that compliance with law and regulatory requirements brings about transparency in the business of the company, thereby providing them a sense of security to deal with the company. The greater the level of compliance with the law and governance, provides a greater level of maturity to the start-up entity, thereby adding up to the bargaining power.

It is at this juncture that corporate good governance assumes priority for start-ups to keep up with the competitive world, wherein not merely performance but rather attitude matters. Keeping abreast the requirements of the Start-ups, platforms such as Investment Rounds, Seed-Funding, Angel Investment have spurred in the background of performance of the start-ups.

The Course has been structured in a two-fold manner wherein, the entrepreneur is kept informed with the various legal and regulatory developments that are required to be complied with by the business entity, to survive in the competitive world; meanwhile, providing for insight into the various modes of funding available along with the level of preparation and timelines that will be required to have an upper hand on the bargaining power of the Founders.

#### PART I : LEGAL & REGULATORY COMPLIANCES

This part would primarily cover a comprehensive overview of various statutory and regulatory compliances that are to be undertaken by the business entities. We would train the participant to gain knowledge, in brief about the various benefits and advantages available to a business entity and the manner in which the same can be attained. The policy and temperament of regulators such as the Ministry of Corporate Affairs, the Reserve Bank of India, Stock Exchange Board of India, Insurance Regulatory and Development Authority of India, Department of Industrial Policy and Promotion, etc. would be comprehensively discussed herein.

#### PART II : FUNDING, FINANCING AND INVESTMENT TO BUSINESS

Finance is the lifeblood of any business. This section of the Course would involve the intricacies of private equity and venture capital funding that is undertaken by the Founders of the business entity. The course aims at covering the meticulous preparation that is required for carrying out the due diligence for the investment rounds. Best Practices for Mitigation of risks associated with Accounting, Tax, Finance and Portfolio would be discussed briefly.



## IV. COURSE OUTLINE



## V. WHO MAY ATTEND?

The persons who may attend include Entrepreneurs, Investors, Small and Medium Enterprises, Lawyers, Law-Students, Academicians, Chartered Accountants, Company Secretaries, Insolvency Professionals, Directors, Employees of Start-Ups.

## VI. COURSE FEE

**Rs. 15,000 [Non-Residential]/-**

## VII. ACCOMMODATION

Subject to availability of Guest-Rooms on Twin-Sharing/Single-Sharing basis, we may provide for the accommodation on payment of additional tariff as may be applicable, within the NLSIU campus on first cum first serve basis.

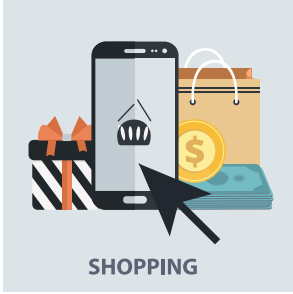
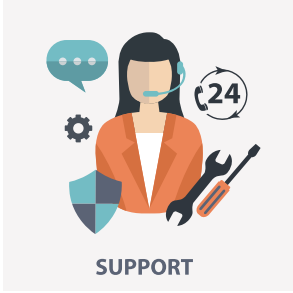
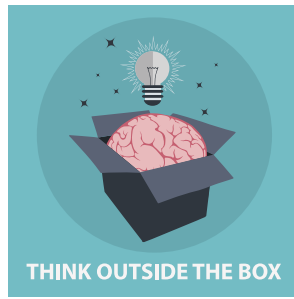
The participants will be served with tea/coffee/Executive-Lunch only in the respective breaks during the programme.

## VIII. REGISTRATION DETAILS

Payment for the course shall be done either by NEFT transfer as per the details given or by way of Demand Draft drawn in favour of National Law School of India University, payable at Bengaluru which has to be sent to the address or through mentioned along with the Registration Form (See Annexure).

The Bank Transaction ID Number in case of NEFT Transfer must be sent to [susheela@nls.ac.in](mailto:susheela@nls.ac.in). Registration shall be on First Come First Serve Basis, and shall be confirmed only on receipt of the Registration Form and Course-Fee.

**LAST DAY OF REGISTRATION: 10<sup>th</sup> November 2018**

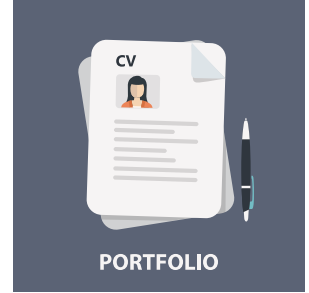
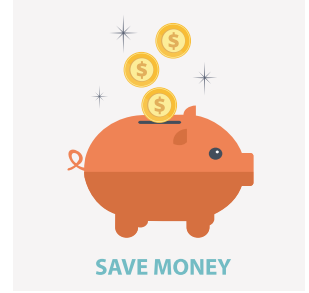


## CORRESPONDENCE DETAILS

Course Director:  
Prof. (Dr.) Sairam Bhat  
Professor of Law, NLSIU

For Course Details:  
Ms. Pavithra R.  
Research Scholar, NLSIU  
+91 73376 29452  
[pavithrar@nls.ac.in](mailto:pavithrar@nls.ac.in)

For Payment of Fee:  
Ms. Susheela  
Secretary,  
CEERA, NLSIU  
+91 94486 90903  
[susheela@nls.ac.in](mailto:susheela@nls.ac.in)







**NATIONAL LAW SCHOOL  
OF INDIA UNIVERSITY**  
BENGALURU

**TWO DAY PROFESSIONAL CERTIFICATE COURSE  
ON FINANCING START-UPS : LEGAL AND REGULATORY COMPLIANCE**

**November 24 - 25, 2018**

**KNOWLEDGE PARTNERS**

SHRI. RAVISHANKAR D. R.

SHRI. J. SUNDHARESAN

SHRI. ADITYA KAMATH

**LEXNEXUS LAW FIRM**



**REGISTRATION FORM**

<b>Full Name: Dr./Mr./Ms./ Mrs.:</b>	
<b>Company/ Organization/School/College</b>	
<b>Designation:</b>	
<b>Office Address:</b>	
<b>Email:</b>	
<b>Contact No.:</b>	
<b>a) Mobile:</b>	
<b>b) Work:</b>	
<b>Payment details</b>	<b>DD No. and Date:</b>  <b>NEFT Transaction ID and Date:</b>

Please send the bank transaction ID to:

**Ms. Susheela**

Secretary

CEERA, NLSIU

Ph: [M] +91 9448690903

E-MAIL: susheela@nls.ac.in

National Law School of India University, Nagarbhavi, Bengaluru 560 072

**ELECTRONIC CLEARING SERVICE (CREDIT CLEARING) / REAL TIME GROSS  
SETTLEMENT (RTGS) FACILITY FOR RECEIVING PAYMENTS**

**DETAILS OF ACCOUNT HOLDER:-**

<b>NAME OF ACCOUNT HOLDER</b>	<b>DIRECTOR NLSIU SCHEMES AND PROJECTS</b>
<b>COMPLETE CONTACT ADDRESS</b>	<b>NATIONAL LAW SCHOOL OF INDIA UNIVERSITY, P.B.NO.7201, NAGARBHAVI, BANGALORE - 560 072</b>
<b>TELEPHONE NUMBER/FAX/MAIL</b>	<b>23213160, 23160532, 23160533 / Fax 23160534 / registrar@nls.ac.in</b>
<b>PAN</b>	<b>AAAJN0185F</b>

**BANK ACCOUNT DETAILS:-**

<b>BANK NAME</b>	<b>CORPORATION BANK</b>
<b>BRANCH NAME WITH COMPLETE ADDRESS, TELEPHONE NUMBER AND EMAIL</b>	<b>NLSIU BRANCH, NLSIU CAMPUS, NAGARBHAVI, BANGALORE - 560 072, Ph: 080-23218130 &amp; 23218115 EMAIL - cb2144@corpbank.co.in</b>
<b><u>IFSC CODE / NEFT CODE / RTGS CODE / BRANCH CODE</u></b>	<b>CORP0002144</b>
<b>TYPE OF BANK ACCOUNT (SB/CURRENT/CASH CREDIT)</b>	<b>SAVINGS BANK</b>
<b>COMPLETE BANK ACCOUNT NUMBER (LATEST)</b>	<b>520101045115075</b>
<b>MICR CODE OF BANK</b>	<b>560017060</b>